

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
(DEPARTMENT OF POWER)  
DELHI SECRETARIAT 8<sup>TH</sup> LEVEL, B-WING,  
I.P.ESTATE NEW DELHI – 110002

No.F.11(130)/2018/VS/Power/ 2596

Dated:- 3-8-2018

To

The Dy. Secretary (Legislation),  
Question Branch,  
Delhi Vidhan Sabha,  
Old Secretariat  
Delhi – 110054

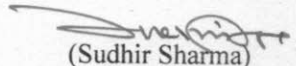
Sub: Unstarred Question No.64

Sir,

Please find enclosed copy of reply of the Unstarred Question No.64 for 06.08.2018 (100 Copies each along with a data in PDF File Format in pen drive) for your kind information and further necessary action at your end please.

Yours faithfully,

Encl. As above

  
(Sudhir Sharma)  
Dy. Secretary (Power)

Copy to:-

1. The Director, Directorate of Information and Publicity Department, Delhi Vidhan Sabha, Old Secretariat, Delhi - 110054 (150 Copies)
2. The OSD to Minister of Power, GNCTD

विभाग का नाम :- ऊर्जा विभाग  
विभाग का पता :- आठवां तल, बी विंग, दिल्ली सचिवालय

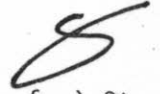
अतारांकित प्रश्न संख्या-64

दिनांक :- 06.08.2018

प्रश्नकर्ता श्री विजेन्द्र गुप्ता

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

	प्रश्न	उत्तर
क)	क्या यह सत्य है कि 01 अप्रैल 2018 से किसानों से 20रुपए प्रति किलोवाट के स्थान पर 125 रुपए प्रति किलोवाट के फिक्स्ड दर से चार्ज वसूला जा रहा है;	जी हाँ।
ख)	क्या यह भी सत्य है कि किसानों द्वारा बिजली खपत न करने पर भी फिक्स्ड चार्ज प्रतिमास चार्ज किया जाता है;	जी हाँ।
ग)	क्या यह सत्य है कि किसान वर्ष में मात्र दो बार सिंचाई के लिए ट्यूबवैल का इस्तेमाल करता है और फिक्स्ड चार्ज वर्ष भर चुकाने होंगे;	टैरिफ आदेश के अनुसार फिक्स्ड चार्ज लागू होते हैं।
घ)	10 किलोवाट मीटर से एक माह में 1 यूनिट बिजली की खपत होने पर सरचार्ज सहित बिजली का कितना बिल बनता है;	बिजली का बिल रुपये 1339/-आता है। (सगलनक 'क')
ङ)	क्या सरकार का किसानों को कुछ छूट देने का क्या प्रस्ताव है; और	जी नहीं।
च)	यदि हां तो उसका पूर्ण विवरण क्या है?	उपरोक्तानुसार लागू नहीं होता।

  
(वर्षा जोशी)  
सचिव (ऊर्जा)  
Varsha Joshi  
Secretary(Power)



Power Department <departmentpower@gmail.com>

वरुण चंदेल

## BRPL Clarification - Q64 (d)

1 message

Varun.Chandel@relianceada.com <Varun.Chandel@relianceada.com>  
To: departmentpower@gmail.com  
Cc: CEO.SECTT@relianceada.com

Thu, Aug 2, 2018 at 12:27 PM

Dear Sir / Ma'am,

Plz find BRPL clarification for Q64 (d)

Bill Amount as per tariff order FY 2018 19, for agricultural connection of 10kW for consumption of 1 unit in 30 days			
Bill Component	Rate per Unit / KW	Amount	Remarks
Fixed Charges (A)	125	1,250.00	
Energy Charges (B)	1.5	1.50	
Surcharge Fixed @ 8% (S1)		100.00	A*8.0%
Surcharge Energy @ 8% (S2)		0.12	B*8.0%
Pension Surcharge Fixed @ 3.8%		47.50	A*3.8%
Pension Surcharge Energy @ 3.8%		0.06	B*3.8%
E tax @ 5% * (B+S2)		0.20	
<b>Bill Amount (Appx)</b>		<b>1,399</b>	

Regards,

**Varun Chandel (वरुण चंदेल)**

Deskphone: + 91 11 3999 9916

Mobile No: + 91 93 117 16918

The information contained in this electronic message (email) and any attachments to this email are intended for the exclusive use of the addressee(s) and access to this email by any one else is unauthorised. The email may contain proprietary, confidential or privileged information or information relating to Reliance Group. If you are not the intended recipient, please notify the sender by telephone, fax, or return email and delete this communication and any attachments thereto, immediately from your computer. Any dissemination, distribution, or copying of this communication and the attachments thereto (in whole or part), in any manner, is strictly prohibited and actionable at law. The recipient acknowledges that emails are susceptible to alteration and their integrity can not be guaranteed and that Company does not guarantee that any e-mail is virus-free and accept no liability for any damage caused by any virus transmitted by this email.